

PARLIAMENTARY DEBATES

(Part II—Proceedings other than Questions and Answers)

OFFICIAL REPORT

2123

HOUSE OF THE PEOPLE

Friday, 12th December, 1952

The House met at a Quarter to Eleven
of the Clock

[MR. DEPUTY-SPEAKER in the Chair]

QUESTIONS AND ANSWERS

(See Part I)

12-20 P.M.

APOLOGY BY THE DELHI EXPRESS

Mr. Deputy-Speaker: I have to inform the House that I have received a letter of apology from the Managing Editor of the *Delhi Express* which reads as follows:

"This is to express my regret at the publication in our columns this morning of a report of an intended adjournment motion.

This was done inadvertently, in ignorance of the conventions governing such matters.

In offering my apology for a breach of the conventions of the House, may I assure you, Sir, that every precaution will be taken to ensure that such mistakes do not recur."

In view of this apology, I propose to treat the matter as closed.

REPORTS OF COMMITTEE OF PRIVILEGES

The Minister of Home Affairs and States (Dr. Katju): I beg to present the Reports of the Committee of Privileges on the following two questions of privilege:

(i) Question of privilege regarding certain papers laid on the Table of the

0 PSD

2124

House by Dr. Satyanarain Sinha, M.P., which was referred to the Committee on the 23rd June, 1952.

(ii) Question of privilege regarding a statement alleged to have been made by Shri P. Sundarayya, Member, Council of States, which was referred to the Committee on the 12th July, 1952.

ELECTION TO COMMITTEES

I. CENTRAL SILK BOARD

II. CENTRAL COMMITTEE OF THE TUBERCULOSIS ASSOCIATION OF INDIA

Mr. Deputy-Speaker: I am to inform the House that upto the time fixed for receiving nominations for the Central Silk Board and the Central Committee of the Tuberculosis Association of India, 6 nominations in the case of the first and 2 nominations in the case of the second were received. Subsequently 3 members from the Central Silk Board withdrew their candidature. As the number of the remaining candidates was thus equal to the number of vacancies in each of these Committees, I declare the following Members to be duly elected:

I. Central Silk Board

1. Shri Rohini Kumar Chaudhury,
2. Shri M. K. Shivananjappa,
3. Shri S. K. Babie Kandasamy.

II. Central Committee of the Tuberculosis Association of India

1. Shrimati Renu Chakravarty,
2. Dr. Susilranjan Chatterjee.

PAPERS LAID ON THE TABLE

- (1) REPORT RE. KRISHNA AND GODAVARI WATERS,
- (2) COMMENTS ON THE RECOMMENDATIONS,
- (3) MINUTES OF THE CONFERENCE.

The Minister of Planning and Irrigation and Power (Shri Nanda): I beg

[Shri Nanda]

to lay on the Table of the House a copy each of the following papers:

(i) Report of the Technical Committee for the Optimum Utilisation of Krishna and Godavari waters;

(ii) Comments of the Governments of Madras and Hyderabad on the recommendations of the Committee; and

(iii) Minutes of a Conference held on the 8th December 1952, between the Planning Commission and the representatives of the Governments of Madras and Hyderabad.

[Placed in Library. See No. IV. M-4 (33).]

Shri Raghuramaiah (Tenali): On a point of information, Sir. The report has been eagerly watched by millions of people in Madras. Will the hon. Minister consider the question of publishing it in a book form so that it might be available to the public at large so as to save unauthorised and incorrect reports spreading?

Shri Nanda: Adequate number of copies of the report are available here. Publication in book form will, of course, follow in due course.

Dr. Lanka Sundaram (Visakhapatnam): Will the hon. Minister send a few copies to such of those Members who are interested in this?

Shri Nanda: I am also willing to make available, for facility of reference, a number of copies of this report in the office of the Planning Commission, in addition to the copies that have been laid here.

Mr. Deputy-Speaker: Any hon. Member who is interested may apply and get it.

INDUSTRIES (DEVELOPMENT AND REGULATION) AMENDMENT BILL

The Minister of Commerce and Industry (Shri T. T. Krishnamachari): I beg to move for leave to introduce a Bill to amend the Industries (Development and Regulation) Act, 1951.

Mr. Deputy-Speaker: The question is:

"That leave be granted to introduce a Bill to amend the Industries (Development and Regulation) Act, 1951."

The motion was adopted.

Shri T. T. Krishnamachari: I introduce the Bill.

DEMANDS FOR SUPPLEMENTARY GRANTS FOR 1952-53

Mr. Deputy-Speaker: The House will now take up the supplementary demands for grants for 1952-53.

Shri H. N. Mukerjee (Calcutta North-East): May I submit that in view of about forty minutes having been spent in the discussion of short notice questions on other matters you may be pleased to extend the time till about 5-40 or at least 5-30.

Mr. Deputy-Speaker: Yes, I am willing to sit. The hon. Member must persuade other hon. Members also.

Shri Nambiar (Mayuram): There will be a quorum, Sir.

Mr. Deputy-Speaker: Very well. In order to facilitate discussion and in accordance with the previous practice, I suggested the day before yesterday that there may be some agreement reached among the various groups as to the particular cut motions on which they want to focus attention. I do not know if an agreement has been reached. At any rate, I have not got intimation of an agreement. Therefore, I shall proceed to ask the hon. Members now.

The Minister of Revenue and Expenditure (Shri Tyagi): I have got a list of agreed cut motions with me. It mentions cut motions 5, 6, 11, 17, 31, 33, 53 and 54.

Mr. Deputy-Speaker: Who gave it to the hon. Minister?

Shri Tyagi: I do not know; perhaps the Whip.

Mr. Deputy-Speaker: If the House agrees, I will note down the cut motions mentioned in that list. If it is an agreed one, it is all right. Otherwise, I will ask the leaders of various groups here to let me know which cut motions they want to move.

Shri Bansal (Jhajjar-Rewari): On a point of information, before we proceed with the discussion, may I draw your attention to what you said the other day, namely, that Members who want some information on various items could write to the hon. Minister and the information would be circulated to all the hon. Members of the House.

Mr. Deputy-Speaker: Not to all the Members of the House. Evidently, the hon. Member was not present in the House.

Shri Bansal: I was present.